GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1272 ANSWERED ON:04.03.2010 LAW FOR RAPE CASES Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Gaddigoudar Shri P.C.;Muttemwar Shri Vilas Baburao;Reddy Shri Mekapati Rajamohan;Sivasami Shri C.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the women groups have demanded a comprehensive legislation to address rape and sexual assault;
- (b) if so, the details thereof;
- (c) whether the Government is contemplating to constitute fast track courts for the purpose;
- (d) if so, the details thereof; and
- (e) the measures taken by the Government in this regard?

Answer

MINISTER OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a) & (b): The information is being collected from the Ministries concerned and will be laid on the Table of the House.

(c) to (e): There is no proposal to constitute Fast Track Courts especially for the cases of rape and sexual assault.